श्री शिकरे : टूरिज्म की दृष्टि से जब हम विचार करते हैं तो छोटा-सा गोग्रा विदेशी टूरिस्ट्स या देशी टूरिस्ट्स के लिये बड़े ग्राकर्षण का केन्द्र है। इसलिये मैं जानना चाहता हूं—क्या मंत्री जी के पास कोई ऐसी योजना है जिसके द्वारा गोग्रा के डबोलिम एग्रर-पोर्ट को डेवलप किया जाय. . .

SHRI SRINIBAS MISRA: You have allowed questions on Gauhati and Visakhapatnam. Why did you rule out my question on Bhuvaneswar? (*Interruption*)

MR. SPEAKER: I did not rule it out.

SHRI SRINIBAS MISRA: You are compelling me to become noisy.

MR. SPEAKER: There is a misunderstanding. I did not rule it out. I said Members are speaking at one and the same time. I said he can answer the question if he has got information about it.

डा० कर्ण सिंह : जहां तक गोग्रा का सम्बन्ध है, हम इस चीज को मानते हैं कि पर्यटन की दृष्टि से गोग्रा का एक विशेष ग्राकर्षण है। इसीलिये हमारे नये जहाज गोग्रा भी जायं, ऐसी योजना हम बना रहे हैं।

जहां तक भुवनेश्वर का सम्बन्ध है, भुवनेश्वर को भी–जहां तक मेरी जानकारी है–हमारे नये जहाज जाने वाले हैं। लेकिन इसके सम्बन्ध में मैं ग्राज 12 बजे के बाद पूरा पता लेकर माननीय सदस्य को बता दूंगा।

MR. SPEAKER: I am so glad nobody asked any question about increase of hostesses.

Enquiry Against Hindi Officer involved in Smuggling

+

* 519. SHRI JAGESHWAR YADAV:
SHRI RAMJI RAM:

Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 813 on the 6th April, 1970 and state:

(a) whether the enquiry promised by the Prime Minister against the Hindi Officer of the Ministry of Finance alleged to be involved in a smuggling racket has not been entrusted to the Central Bureau of Investigation so far; and

(b) the reasons for not entrusting this case to the Central Bureau of Investigation and finalising the investigations against him?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) and (b). This officer's association with a foreign national was alleged to be suspect from the point of involvement in smuggling. An earlier complaint also referred to a possible security angle. The investigation was, therefore, entrusted to the Director-General, Revenue Intelligence and Investigation, who is a senior officer of Indian Police and who apart from being currently concerned with anti-smuggling and enforcement work, has considerable, past experience in the Intelligence Bureau.

In the light of the Director-General's report, the allegation about assets of this officer being disproportionate to his known means of income, has been referred for investigation to the Central Bureau of Investigation who have since registered the case.

श्री जगेश्वर यादव : ग्रध्यक्ष महोदय, यह दिया तले ग्रंधेरा कैसा ? इस हिन्दी ग्रधिकारी ने इतनी प्रापर्टी इकट्ठी कर ली फिर भी इसके साथ नर्मी क्यों बरती जा रही है ? प्रधान मन्त्री श्रीमती इन्दिरा गांधी ने इस हाउस में पूरा ऐक्शन लेने का वचन दिया था लेकिन फिर भी नर्मी बरती जा रही है। मालूम होता है कि भीतरी रूप से दूसरा हुक्म दे दिया जाता है। इस हाउस में कहा गया था कि सख्त ऐक्शन लिया जायेगा ग्रौर जांच की जायेगी लेकिन फिर भी उनकी प्रापर्टी पर कोई ध्यान नहीं दिया गया। ज्योतिष के नाम पर काफी प्रापर्टी इस ग्रधिकारी ने जमा कर ली है।

श्री विद्या चरण शुक्ल : इस सदन में जो ग्राश्वासन दिया गया था उसके ग्रनुसार

विभागीय जांच की गई और उसके बाद पाया गया कि उनके पास जो सम्पत्ति है, वह जितने उनके आमदनी के जरिए हैं उनसे ज्यादा नजर आती है इसलिए सी बी आई के पास वह केस सौंप दिया गया। जैसा कि मैंने अपने मूल उत्तर में कहा है कि एक केस रजिस्टर किया गया है और उसकी जांच जारी है। इस प्रकार जो भी आश्वासन इस सदन में दिया गया था उसे पूरा किया गया है और उसमें कोई कोताही नहीं की गई है।

श्री जगेश्वर यादव: इस व्यक्ति के बारे में तीसरी बार प्रश्न उठाया गया है और जितनी ही इसमें देरी की जाती है हाउस में उसके बारे में उतना ही विरोध बढ़ता जा रहा है। यदि इसमें जल्दी जांच नहीं की जायेगी तो बार बार यह प्रश्न उठता रहेगा। तो इस केस में नर्मी क्यों बरती जा रही है ?

अध्यक्ष महोदय: इसका जवाब मिल चुका है।

SHRI K. LAKKAPPA: *rose—*

MR. SPEAKER: Please be brief.

SHRI K. LAKKAPPA: This is a very important question. It looks as though it is a very simple one. The Hindi Officer attached to the Finance Ministry has not only involved himself in a foreign exchange racket, but also there are certain specific allegations. There is a letter from Bangkok to this officer.

MR. SPEAKER: No, please. You ask a straight question. This is question hour not debating hour.

SHRI K. LAKKAPPA: Why is the Finance Ministry not taking action ? What is the secret behind it ? Let them reveal it and I will put a straight question. There is a letter from one Paul Grandi, a businessman in Bangkok. There is some correspondence between this man and the son of this Hindi officer.

MR. SPEAKER: What is your question?

SHRI K. LAKKAPPA: That is why I am putting it. Because that letter is with me.

MR. SPEAKER: I cannot allow this practice.

SHRI SURENDRANATH DWIVEDY: If there is any correspondence with a businessmen and it is in his possession, it should be allowed. . .

SHRI K. LAKKAPPA: Before I put a question I would like to convince you how relevant is the question I am putting.

MR. SPEAKER: If you can judge its relevancy yourself, what is the use of my sitting here?

SHRI K. LAKKAPPA: The letter reads:

"Today being a holiday, I do not want to let it pass without sending a few thoughts. Wishing that this letter reaches you and your family in good health and happiness, Adrienne and Dany accompany my best wishes. Ourselves are doing fine."

MR. SPEAKER: I will not allow this letter to be read. Ask the question.

SHRI K. LAKKAPPA:

"Business now is also getting better and I know that I will make it. The milk account has not come through yet but I think if that company will use advertising as a sales builder, PAG will get the account.."

MR. SPEAKER: I am sorry, I cannot allow this letter to be read. You are doing it without my permission.

SHRI K. LAKKAPPA: It is a long letter.

MR. SPEAKER: Sometimes it is good quoting a letter; but not daily. I do not mind it sometimes. But do not make it a daily practice.

SHRI K. LAKKAPPA: It is a long correspondence between the son of a Hindi Officer and Bangkok businessman. That letter has revealed that a certain officer of

the Finance Ministry is involved in the foreign exchange racket. This Hindi Officer is catering to the needs of the officers of the Finance Ministry to help this Bangkok businessman. This has been going on for a very long time. Not one question but several questions have been asked about this. That long correspondence is missing from the file referred to the CBI for inquiry. Would the Ministry consider the question of constituting an inquiry committee consisting of Members of Parliament to go into this racket ? The Finance Ministry is delaying this investigation because it also involves people working in that Ministry. Is it not a fact that this officer is providing the officers facilities like glorious nights and that is why the relevant records were not placed before the CBI? Is the Government going to take some action to expedite the inquiry?

MR. SPEAKER: Is it finished?

SHRI VIDYA CHARAN SHUKLA: If the hon. Member had heard the original reply that I had given, he would not have probably been so much agitated. I had stated that the complaints that were received against this officer had this angle of security as well as foreign exchange. Both these allegation were very carefully examined by a very senior officer, who has wide experience in this matter, and after a very detailed examination and investigation it was found that there is absolutely no truth in the matter. As far as that letter is concerned, he alleged that that letter is missing. That letter is not missing. It was produced before the investigation officer, who took a copy of that letter and returned the original, because the original was not needed for investigation purpurposes. Also, it can again be brought back, if needed by the CBI. The whole matter is under investigation of the CBI, as I have indicated in my original reply, and the CBI have registered a case. The whole matter is under investigation and I hope the report of the CBI would be available soon when, in the light of that report, whatever action is necessary will be taken.

SHRI K. LAKKAPPA: My allegation was about the supply of girls from Bangkok to cater to the needs of the officers of the Finance Ministry so that they may destroy the records and sabotage the inquiry, against that officer. I want to know whether that letter has been traced and it is there or not. That is my allegation. He should answer it

MR. SPEAKER: It is not a question. It is an allegation.

SHRI K. LAKKAPPA: It is a question why action has not been taken regarding the supply of girls from Bangkok to cater to the needs of the officers working in the Finance Ministry.

SHRI SURENDRANATH DWIVEDY: The Minister has admitted that there is such a letter. The hon. Member says that the letter makes reference to what he has mentioned. Unless that is clarified by the Minister it will create a very bad impression.

SHRI VIDYA CHARAN SHUKLA: I am prepared to clarify that. The allegation that the hon. Member has just now made has not been substantiated by the inquiries that have been made into the matter.

SHRI S. M. JOSHI: The inquiry was made by your officer.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, क्या यह सच है कि जो पत्र व्यवहार पकड़ा गया है उससे यह पता लगता है कि सम्बन्धित अधिकारी तस्करी के मामले में कोड वर्ड्स का उपयोग किया करता था और अभी तक सी बी आई के लिए उन कोड वर्ड्स का अर्थ निकालना मुश्किल हो रहा है ?

दूसरी बात यह है कि क्या सी बी आई की इनक्वायरी होने तक उस अधिकारी को मुअत्तिल किया जायेगा या मुअत्तिल कर दिया गया है या वह अधिकारी अभी तक कार्यालय में काम कर रहा है ?

श्री विद्या चरण शुक्ल : वह जो पहले इनक्वायरी की गई थी विभाग के द्वारा उसके बारे में मैंने पहले कहा कि तस्करी का उन्होंने कुछ व्यापार किया या नहीं किया या उनका कोई सम्बन्ध सीक्योरिटी ऐंगिल से है अर्थात किसी विदेशी नागरिक के साथ

उनका सम्बन्ध है इस सब के बारे में जांच पड़ताल की गई। यह भी देखा गया कि कोड वर्ड्स का कोई उपयोग किया गया या नहीं किया गया तो उस वक्त जो इनक्वायरी हुई तो पता चला कि ऐसे कोई कोड वर्ड्स का उपयोग नहीं किया गया। यह एक साधारण चिट्ठी थी। चिट्ठी से कोई ऐसे महत्वपूर्ण क्लियु का पता नहीं चला जिससे कि उनके खिलाफ कोई कार्यवाही हो सके। पर जैसा मैंने पहले कहा जब इनक्वायरी चल रही थी उस समय यह पता लगा कि इनके पास जो सम्पत्ति है वह उनकी जो तनख्वाह है या जो कुछ भी उनके रिसोर्सेज हैं उससे कहीं अधिक है और उससे उसका कोई सम्बन्ध नहीं है अर्थात् उनके पास बहुत अधिक सम्पत्ति थी। इसलिए यह सोचा गया कि उसका पूरा मामला सी बी आई को सौंप दिया जाय। सी बी आई उसे देख लेगा। साधारण तौर पर यह होता है कि जो इनवैस्टिगेटिंग ऐथारिटी होती है वह इस बात की सिफारिश करती है कि इनवैस्टिगेशन के लिए या जांच पड़ताल के लिए किसी अफसर का ट्रान्सफर कर दिया जाय, उसे मुअत्तिल कर दिया जाय या न किया जाय। लेकिन इस तरह की कोई सिफारिश हमें सी बी आई से नहीं मिली।

जहां तक कि उनके सरकारी काम का सवाल है तो वह ट्रान्सलेशन का काम करते हैं। वह हिन्दी में ट्रान्सलेशन करने का काम करते हैं और उनके उस काम के बारे में अभी कोई ऐसी शिकायत नहीं आई है केवल उस तरह की शिकायतें आई है जिनका कि जिक्र किया जा चुका है। अगर सी बी आई से जरा भी हमें इसके लिए इशारा मिलता कि उस अधिकारी को उस जगह से हटा देना चाहिए या मुअत्तिल कर देना चाहिए तब यह कार्यवाही कर दी जाती लेकिन सी बी आई ने इस तरह की कोई ऐसी बात नहीं की है इसलिए उस दिशा में हमारी ओर से कोई कार्यवाही नहीं की गई है।

श्री स. मो. बनर्जी : इसके बारे में काफी चिट्ठियां हम लोगों ने, मैंने और श्री हेम बरुआ आदि ने उस समय के फाईनेंस मिनिस्टर श्री मोरारजी भाई देसाई को लिखी थी। हमने बतलाया था कि यह शख्स हर एक मन्त्री और उच्च सरकारी अधिकारी के ऊपर अपनी जंत्र तंत्र की विद्याओं के बल पर असर डालता है। उनकी कुछ खाससीयतें हैं अर्थात वह हाथ देख सकते हैं और जन्मपत्री आदि भी बना सकते हैं गरज यह कि तरह तरह की चीजें वह प्रभावित करने के लिए किया करते हैं। मैं मन्त्री महोदय से जानना चाहता हूं कि क्या यह बात सही है कि इन्होंने ऐसा कहा था कि मैं देवीजी की पूजा करता हूं, मैं अमुक स्थान पर उन देवीजी की पूजा कर रहा हूं इसलिए उस क्वार्टर का ऐलाटमेंट मुझे मेरे नाम पर कर दिया जाय। इस तरह से इन महाशय ने इस तरह की जंतर मंतर और ज्योतिष आदि की चीजें करके और अपने को ज्योतिषी बना कर वित्त मन्त्री आदि के हाथ देख कर सभी उच्च सरकारी अधिकारियों आदि को प्रभावित करने की कोशिश की चाहे वह प्रमोशन हो या रहने का मकान हो और उन्होंने फाइंस मिनिस्टरी के जरिए वर्क्स एन्ड हाउसिंग मिनिस्टरी से उस क्वार्टर का ऐलाटमेंट अपने नाम करा लिया। इस तरह से जो नजूमी या ज्योतिषी बन कर इन्होंने यह सारी चीजें करा लीं तो मैं जानना चाहता हूं कि इसके बारे में सी बी आई जांच करेगा या कोई डिपार्टमेंटल कार्यवाही होगी और नहीं तो कम से कम उन्हें उस पद से हटा कर किसी दूसरी जगह भेज दिया जाय भले ही उन्हें और कोई जगह चाहे तरक्की दे दी जाय लेकिन यह हिन्दी आफिसर के नाम से जो लोगों को नुकसान पहुंचा रहे हैं उसको तो कम से कम खत्म किया जाय।

श्री अटल बिहारी वाजपेयी : वह हिन्दी को बदनाम कर रहे हैं।

श्री विद्या चरण शुक्ल : जहां तक उनको

तरक्की मिलने का सवाल है तो तरक्की तो उनको यू पी एस सी के द्वारा मिली। यू पी एस सी के द्वारा एक एडवरटिजमेंट किया गया था क्लास वन पोस्ट के और बहुत से दूसरे अफसरों के साथ वह इंटरव्यु में बैठे और उसके फलस्वरूप यू पी एस सी के द्वारा उनका चुनाव हुआ। फाइनेंस मिनिस्टरी ने कोई तरक्की नहीं की। यह बात ठीक है कि यह जो सज्जन हैं यह जंत्र तंत्र की विद्या और ज्योतिष में कुछ अपना अधिकार रखते हैं और उस नाते लोग उनसे मिलते जुलते रहते हैं। जहां तक मेरा या वित्त मन्त्री का हाथ आदि देखे जाने का जिक्र किया गया तो उन्होंने वित्त मंत्री का या मेरा हाथ आदि नहीं देखा है और हम कुछ नहीं जानते कि क्या बात है। यहां मैं यह कह देना चाहता हूं कि जो इस तरह की विद्याएं जानते हैं वह उन विद्याओं का उपयोग और दुरुपयोग करते हैं और हो सकता है कि उन्होंने किसी तरह से वैसा किया हो। उस क्वार्टर के ऐलाटमेंट के बारे में माननीय सदस्य ने जो बात कही उसके बारे में मुझे बिलकुल ज्ञान नहीं है... (व्यवधान)

श्री शिव नारायण: अध्यक्ष महोदय, इस तरह से यहां पर मोरारजी भाई का नाम क्यों लिया गया ?

अध्यक्ष महोदय: ठीक है मोरारजी भाई का नाम मत लो।

SHRI M. L. SONDHI: We have had enough. So many other important Questions are there. Irrelevant questions have been asked. You are allowing them. I see all this is going on. You are adopting double standards. . . (*Interruptions*)

MR. SPEAKER: Will you please sit down? You have made it a practice of getting up like this.

SHRI M. L. SONDHI: I will make it a practice to uphold justice under any threat . . . (*Interruptions*)

SHRI RANDHIR SINGH: The words "double standards" should be expunged. (*Interruptions*).

MR. SPEAKER: Order, order. I very much resent it.

SHRI BAL RAJ MADHOK: I also resent it. Of all the questions asked, my question was the only relevant. Because you are sitting in the Chair, whatever you order, we accept it. Mine was the only relevant question.

MR. SPEAKER: It was not relevant. (*Interruptions*) You think shouting can solve everything.

SHRI M. L. SONDHI: Mahatma Gandhi also shouted; Lokmanaya Tilak shouted; Netaji Subhas Chandra Bose shouted. . . (*Interruptions*)

MR. SPEAKER: Why do you force your standards on the men who are not here? As if you follow everything that they said.

Next Question. Shri Rabi Ray—absent; Shri Yamuna Prasad Mandal—absent; Shri N. Shivappa—absent; Shri S. A. Agadi—absent; Shri Himatsingka—absent; Shri N.R. Deoghare—absent; Shri M. L. Sondhi. . .

AN HON. MEMBER: That is why he was shouting like that.

MR. SPEAKER: I am thinking of waiting for two minutes so that the Question Hour is over. Anyhow, I am very reluctantly calling Shri M. L. Sondhi.

Compensation to Government Employees following rise in prices of Consumer Goods

*525. SHRI M. L. SONDHI: Will the Minister of FINANCE be pleased to state:

(a) whether Government have made any study of the problems that the recent price rise in consumer goods has created for low paid Government employees of the Central Government; and

(b) whether any compensation is proposed to be given to the Central Government employees in addition to what has already been provided by way of interim relief?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) The Third Pay Commission in their Interim Report have recommended that if the price situation re-